

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 492**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

VAISYAS COMMUNITY

492. SHRI GUTHA SUKENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that there is a great clamour prevailing in Andhra Pradesh and Telangana States with reference to a book named “Vaisyas are social smugglers”;

(b) if so, the details thereof;

(c) whether the Government is conscious that the contents of the book are targeting the Vaisya community in general and deploring their sentiments by depicting the Vaisyas as anti-nationalists and if so, the details thereof;

(d) whether the Government has taken note of the deteriorating law and order in the States and initiate any disciplinary and stringent action against the writer, in the interest of the general public; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): No report on the issue has been received either from Government of Andhra Pradesh or from Government of Telangana. ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest

primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Various advisories have also been issued by Ministry of Home Affairs to States/UTs from time to time, which are available in the Ministry's website viz.www.mha.nic.in. It is therefore the responsibility of the respective State Governments to maintain law & order as and when there is a break down due to various factors.
